[Shri Sikandar Bakht]

- (vi) Notification G.O. Ms. No. 843, Housing Department, dated the 16th June, 1976, publishing 1 amendments to the Tamil Nadu Slum Clearance Board Non-Technical Officers Service Rules, 1972.
- (vii) Notification G.O. Ms. No. 903, Housing Department, dated the 24th June, 1976, publishing an amendment to the Tamil Nadu Slum Clearance Board Non-Technical Subordinate Service Rules, 1972.
- (viii) Notification G.O.Ms. No. 1050, Housing Department dated j the llth August, 1976, publishing amendments to the Tamil Nadu Slum Clearance Board Service Rules, 1972.
- (ix.) Notification G.O.Ms. No. 1207, Housing dated the 15th October, 1976.

[Placed in Library. See No. LT-174/77 for (i) to (ix)].

I. Amendments to the Tamil Nadu Urban Land Tax Rules, 1966 and Related Papers

II. Amendments to the Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976 and Related Papers

III. Notifications of the Ministry of Works ^{an}d Housing

SHRI SIKANDAR BAKHT: Sir, I also beg to lay on the Table the following papers:—

I. A copy of the following Notifications of the Government ₀f Tamil Nadu, publishing amendments to the Tamil Nady Urban Land Tax Rules, 1966, under section 43 of the Tamil Nadu Urban Land Tax Act, 1966, read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with j an Explanatory Memorandum (in j .English and Hindi) giving reasons

for not laying simultaneously the Hindi versions of the Notification:—

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- (i) Notification G.O.Ms. No. 2014, Revenue, dated the 1st Octo ber, 1975.
- (ii) Notification G.O.Ms. No. 2015, Revenue, dated the 1st Octo ber, 1975.
- (iii) Notification G.O.Ms. No. 2084, Revenue, dated the 29th October, 1975.
- (iv) Notification G.O.Ms. No. 3781 R2/76-4, Revenue, dated the 16th June, 1976.

[Placed in Library. See No. LT-176/77 for (i) to (iv)].

- II. A copy of the following Notifications of the Government of Tamil Nadu publishing amendments to the" Tamil Nadu Urban Land (Ceiling and Regulation) Rules, 1976, under section 45 of the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 read with sub-clause (iv) of clause (c) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with an Explanatory Memorandum (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Notifications—
 - (i) Notification G.O.Ms. No. 2143, Revenue, dated the 19th October, 1976.
 - (ii) Notification G.O.Ms. No. 2275, Revenue, dated the 24th November, 1976.
 - (iii) Notification G.O.Ms. No. 2604, Revenue, dated the 23rd December, 1976.
 - (iv) Notification G.O.Ms. No. 391, Revenue, dated the 22nd February, 1977.

[Placed in Library. See No. LT-173/77 for (i) to (iv)].

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Works and Housing:—
 - (i) Notification G.S.R. No. 84, dated the 1st January, 1977-

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- (ii) Notification S.O. No. 38 ' dated the 1st January, 1977. [Placed in Library. See No. LT-172/77 for (i) and (ii)].
- (iii) Notification G.S.R. No. 184, dated the 1977. [Placed in Library. February, See No. LT-. 240/77].
 - (iv) Notification S.O. No. 463, dated the 5th February, 1977. [Placed in Library. See No. LT-172/77].
- I. Report (1976) of the Election Commission of India on General Election to the Legislative Assemblies in India (1970-72) and Belated Papers
- II. The K«rala Small Industries and **Development Promotion Corporation** Amalgamation Order, 1977 and Related **Papers**
- III. Notifications of the Ministry of Law, **Justice ana Company Affairs** (Department of Company Affairs)

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table:-

I. A copy of the Report (1976) of the Election Commission of India on General Elections to the Legislative Assemblies in India (1970¹— 72,). Volumes II-A, B, C and D (Statistical) together with a statement (m English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Report,

[Placed in Library. See No. LT-177/77].

II. A copy of the Ministry, of Law, Justice and Company Affairs (Department of Company Affairs) Notification S.O. No. 241(E), dated the 18th March, 1977 publishing the Kerala Small Industries and Development Promotion Corporation Amalgamation Order, 1977, under subsection (5) of section 396 of the

- Companies Act, 1956, together with astatement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notification. [Placed in Library. See No. LT-241/77].
- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:-
 - (i) Notification G.S.R. No. 965 (E), dated the 31st December, 1976, publishing the Companies (Acceptance of Deposits) Third Amendment Rules, 1976. [Placed in Library. See No. LT-179/77].
- (ii) Notification G.S.R. No. 126 (E) dated the 24th March, 1977, publishing the Cost Accounting Records (Polyester) Rules, 1977. [Placed in Library. See No. LT-115/77].
- I. The Disputed Elections (Prime Min ister and Speaker) Rules, 1977
 - II. Delimitation of Council Constituencies ([Uttar Pradesh) Amendment Oifder, 1977.

III. The High Court of Rajasthan (Establishment of a Permanent Bench ait Jaipur) Order, 1976

SHRI SHANTI BHUSHAN: I also beg to lay on the Table the following papers:—

I. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Legislative Department)! Notification S.O. No. 246 (E), dated the March, 1977 publishing Disputed Elections (Prime Minister Speaker) Rules, 1977, under sub-section (3) of section 33 of the Disputed Elections (Prime Minister and Speaker) Ordinance, 1977. [Placed in Library. See No. LT-242/77].